

दूसरी बात मैं यह जानना चाहूंगा कि जो श्वेत गैस के गोले छोड़े गए थे क्या उन पर बंद इन यू० एस० ए० लिखा हुआ था ?

तीसरी बात कि 875 प्रदर्शनकारी गिरफ्तार किए और कुल 435 को कोर्ट के सामने पेश किया गया। बाकी को जो जेल के बाहर घूष और वर्षा में वहीं बैठाये रखे गए उस का क्या वारण था ?

चौथी बात यह कि जब कि उन को आपने वहाँ दिन में 11 बजे के लगभग गिरफ्तार किया और फैसला होने तक वहाँ बैठाए रखा, तो उन के भोजन इत्यादि का क्या प्रबन्ध किया गया या उन को ऐसे ही छोड़ दिया गया ?

SHRI Y. B. CHAVAN: Sir, according to my report about 435 persons were arrested and they were produced before the court. As far as cooperation between Jan Sangh and the Ministry of Home Affairs is concerned, I am prepared to take cooperation from Jan Sangh and from the hon. Member also. In doing my lawful duty it is my duty to take the cooperation of every party, every Member and every citizen. (Interruption).

श्री रामाश्वत्थर शर्मा : मेरे पूरे प्रश्नों का उत्तर नहीं दिया गया।

MR. SPEAKER: He has given all the information he has. We have spent about half-an-hour on this. The information that the Home Minister has got is different from the information that the Leader of the Jan Sangh Party has got. But the Home Minister has promised that he will look into it wherever there is something to be looked into. That way I hope the differences will be resolved and we will get the correct information.

SOME HON. MEMBERS rose—

12.28 hrs.

BUSINESS OF THE HOUSE

MR. SPEAKER: I think Shri Madhu Limaye wants to say something about the privilege motion.

SHRI MADHU LIMAYE (Monghyr):
Yes. मुरारजी माई के खिलाफ है मेरा प्रस्ताव।

MR. SPEAKER: I discussed it with you, Dr. Ranen Sen and other hon. Members also. I have not taken any decision till now. I would have taken a decision today, but since you have written to me I would like to have a word with Dr. Ram Subhag Singh also and then take a decision. Tomorrow I will let you know what decision I take.

SOME HON. MEMBERS rose—

MR. SPEAKER: Order, order. If everybody tries to get up and bring in matters which are not on the Agenda where will it lead us. I would request you to enlighten me on this point. If hon. Members try to get up and raise some point about some subject which I do not know, what is the use? I will not be in a position to reply and I do not want to reply also. Could you not bring it to my notice a little earlier so that I myself can study it and either admit it and include it in the Agenda or convince you that it cannot be included. Today we are meeting at 4.00 P.M. in the Business Advisory Committee. Let me see whether I would be able to satisfy you or be convinced by you.

श्री मधु लिमये : एक प्रार्थना तो सुन लीजिए। प्रिविलेज के बारे में नहीं, बिहार में राष्ट्रपति शासन है। वहाँ भराजपति कर्मचारियों की हड़ताल है उस की चर्चा कहाँ होगी ?

MR. SPEAKER: Let it be any business, whether it relates to Bihar, Bengal or Uttar Pradesh.

श्री एस० एम० जोशी (पूना) : अरुणस्य महोदय, हम ने एक कालिग अटेंशन नोटिस दिया था। कल स्ट्राइक होने जा रही है पूरे हिन्दुस्तान में, उस के बारे में क्या हुआ ?

MR. SPEAKER: That is what I say. About 100 notices come and you have had one, about the Delhi thing, admitted today. I cannot admit all the hundred. I have reserved some of them; others have been rejected. Those that have been reserved can come one after the other in the coming days. I cannot remember all of them and give the answers. After the ministers' question hour there cannot be the Speaker's question hour. I cannot remember all the hundred things and answer the questions. If anybody is not satisfied, please give me a chance to discuss it with you and see whether I can convince you or am convinced by you. But please do not raise things off-hand and put me in difficulty.

श्री भोगेन्द्र झा (जयनगर) : आफ-हैंड नहीं है। बिहार में एक महिला कर्मचारी का खून हो गया है...

MR. SPEAKER: What else is it when without giving me notice and without telling me you start shouting? Kindly tell me. Nothing is to be taken down; nothing will be recorded.

SHRI BHOGENDRA JHA: **

MR. SPEAKER: Maybe so, but your shouting is not going to solve the problems.

SHRI BHOGENDRA JHA: **

MR. SPEAKER: You do what you like. I would not reply to you. You can shout as much as you like. Papers to be laid.

12.30 hrs.

PAPERS LAID ON THE TABLE

REVIEW AND ANNUAL REPORT OF WORKING OF NATIONAL SMALL INDUSTRIES CORPORATION LTD., ANNUAL REPORT OF STANDARDS INSTITUTION ETC. ETC.

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED): I beg to lay on the Table—

- (1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Small Industries Corporation Limited, New Delhi for the year 1966-67.
 - (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT-1355/68].

- (2) A copy of the Annual Report of the Indian Standards Institution for the year 1966-67. [Placed in Library. See No. LT-1356/68].
- (3) A copy of the Annual Report of the Development Council for Heavy Electrical Industries for the year 1966-67, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-1357/68].
- (4) A copy of the Notification No. S.O. 2070 published in Gazette of India dated the 10th June, 1968, regarding management of the India